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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

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SECTION OFFICER (Judl.)

29/11/17

FR3M No. 4 (SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENÇH:

ORDER SHEET

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8.11.02

Heard Mr. A.Ahmed, learned counsel for the applicants and also Mr. A.Deb Roy, learned Sr. C.G.S.C. for the respondents and also perused the written statement submitted by the respondents

The issue relates to recovery of Special Duty Allowance. application the aplicants assailed the order dated 17.7.2002 issued by the Deputy Director, Office of the Chief Engineer (NEZ), CPWD, Shillong. In view of the settled position the employees of the North Eastern Region are not entitled the Special Duty Allowance, unless they fulfill the conditions stipulated in the orders issued by the Ministry concerned. The Office memorandum in question dated 17.7.2002 has clarified the said position. However, direction of the authority to recover the SDA paid , already is seemingly unsustainable. The persons concerned were already paid SDA by the authority and it will not be appropriate to recover the same restrospectively. Accordingly, respondents are directed not to recover the amount paid already as SDA to the concerned applicants.

Subject to the observation made above, the application is disposed of.
No order as to costs.

14.11. 2000 Copy of the moder has been fent to the Office. from itemsty the fine to the L/Advocate for the parties.

Vice-Chairman

किन्द्रीय अवस्तिति सिक्तित्व Bezirul Administrative Tribecal 1917 AUG 2012 प्राहादी न्यावपीट Ounchast Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN AFFLICATION UNDER SECTION OF 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION, NO. 265 OF 2002.

The Central Public Works

Department Mazdoór Union,

Guwahati Branch, Guwahati.

-Applicants.

-Versus-

The Union of India

& Others

-Respondents

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Falled by

Advocate

ADIL AHME

Shi Noveyon Singh though (A) Applent (A), AHMED

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. OF 2002.

BETWEEN

- 1] The Central Public Works

 Department Mazdoor Union,

 Guwahati Branch, Guwahati.
- 2] Sri Narayan Singh**a**, President,
 The Central Public Works
 Department, Mazdoor Union,
 Guwahati Branch; Guwahati.

Applicants.

-AND-

- 1] The Union of India represented by the Secretary to the Government of India Ministry of Urban Affairs New . Delhi-110011.
- 2] The Director General (Works) Central Fublic works Department, Nirman Bhawan, New Delhi- 110011.

- 3) The Additional Director General of Works, Eastern Region, C.P.W.D., Nizam Palace, Kolkata-20,
- 4] The Chief Engineer,
 North Eastern Zone,
 Central Public Works Department,
 Cleaves Colony,
 Shillong-3.
- The Senior Accounts Office,

 Pay and Accounts Office,

 N.E.Z., / Central Public Works

 **Department, Raja, Villa,

 Malki Point, Shillong-1.

-Respondents.

DETAILS OF THE APPLICATION

1) PARTICULARS OF THE ORDER AGAINST WITH
THE APPLICATION IS MADE:

This application is made against impugned order of recovery of payment of Special Duty Allowance, in Short, S.D.A. vide Office Order No. 71/2/2002-Admn dated 17-07-2002 issued by the Office of the Chief Engineer (NEZ) Shillong.

21 JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

33 LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under section 21 of the Administrative Tribunal Act 1985.

4] FACTS OF THE CASE

Facts of the case in brief are given below:

That your humble applicants are citizens 4.1] of India and as such, they are entitled to all rights and privileges guaranteed under the Constitution of India. The applicant No. recognized Association named as the 'Central Works Department Mazdoor Union, Public Guwahati The applicant Branch; Guwahati. No. authorized to file this application on behalf of the members of the Association.

A copy of list of the members of The Central Public Works Department Mazdoor Union, Guwahati Branch, Guwahati is annexed hereto and the same is marked as Annexure-A.

- 4.2] That your applicants beg to state that as the grievances and relief prayed in this application are common, therefore, they pray for grant of permission under Section 4(5)(a) of the Central Administrative Tribunal (Procedure) rules, 1987 to move this application jointly.
- 4.3] That all the members of the Association including the applicant No. 2 are serving and posted in different offices under the Administrative Control of the Director General of Works, Central Public Works Department, New Delhi.
- That the Government of India, Ministry of Finance, Department of Expenditure granted improvements and facilities to certain Government Civilian Employees of Central Central Government serving in the states and Union Territories of North Eastern Region 20014/3/83-IV dated 14-12-Memorandum No. 1983. In Clause--II of the said office memorandum Special (Duty) Allowance was granted to Central Government Civilian Employees, who have all India Transfer Liability.
- 4.5] That after issuance of the aforesaid Office Memorandum dated 14-12-1983 the members of the aforesaid Association approached the local authorities for payment of Special (Duty)

Allowance in terms of Office Memorandum Dated 14-12-1983 as the applicants, i.e., the members of the aforesaid Association fulfilled the criteria laid down in the Office Memo dated 14-12-1983. They demanded for payment of Special (Duty) Allowance and accordingly the authority had paid them.

That another Office Memorandum No. F. No. 11(2)/97-E II (B) dated 22-07-1998 was issued by Ministry of Finance, Department Expenditure, Government of India extended the (Duty) Allowance to the Central Government employees posted at Sikkim. In circular payment of Special (Duty) Allowance at Ceiling of Rs. 1000/- has also been withdrawn.

4.6] That the present applicants beg to state that the members of the aforesaid Association are saddled with All India Transfer Liability terms of their offer of appointment and with this said liabilities they have received the offer appointment ... and joined the service of ·the respondents. Be it stated that. most .of the the Association members of /on numbers occasions are being transferred outside of North Eastern Region. Therefore, the applicants are in practice saddled with all India Transfer Liability and in terms of Office Memorandum dated 14-12-1983 they are legally entitled for grant of Special (Esty) Allowances.

That your applicants further beg state that the payment of Special (Duty) Allowance has been granted to the applicants the Respondents after being satisfied with applicants. All the applicants are legally entitled and eligible for grant of Special (Duty) Allowance in terms of Office Memorandum dated 22-07-1998 and accor-12-1983, Ø1-12-1988 and dingly payment of Special (Duty) Allowance been continued and paid to the members of the. aforesaid Association.

After that, the Office of the Respondent No. 4 issued the Office Memorandum No. 71/2/2002-Admn. dated 17-07-2002 to take necessary action for recovery of Special (Duty) Allowance from ineligible persons with effect from 06-10-2001.

Annexure-B is the photo copy of Office Memorandum dated 17-072002 issued by the Office of the Respondent No. 4.

4.8] That your applicants beg to state that the payment of Special Duty Allowance was made to the applicants with effect from Ø1-11-1983 or from the respective dates of their joining in this Department. The Payment of Special (Duty) Allowance is made to the applicants only after full satisfaction of the Respondents. Now the Respondents have issued the recovery order of

Special (Duty) Allowance. As such, the act of the respondents is arbitrary regarding recovery of payment of Special Duty Allowance. As such, the Hon'ble Tribunal may be pleased to direct the Respondents not to make any recovery of any amount of the Special (Duty) Allowance, which has been paid by the Respondents to the applicant.

That your applicant begs to state that 4,9] in other similar cases filed béfore the Hon'ble Administrative Tribunal, Guwahati Bench Central and in the Hon'ble Gauhati High Court as well as in the Supreme Court of India the said Courts it was held that the Union of India is not entitled recovery of any amount of Special Duty from the applicants. Moreover, Allowance Hon'ble courts held that the recovery order have only prospective effect so in the instant recover the case the Respondents cannot Special Duty Allowance prior to their recovery order dated 17-07-2002.

Annexures-C, D, E, F and G are photocopies of some of judgments passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench, Hon'ble Gauhati High Court and also by the Hon'ble Supreme Court of India.

4.10] That your applicant begs to state that the Respondents have already made some recovery

from Guwahati Electrical Division No. II, Central Electrical Division, Central Fublic Department. Hence, it is now necessary for the applicants to get an interim order from this Hon'ble Central Administrative Tribunal for protection of their rights.

- 4.11] That the applicant begs to state under the facts and circumstances mentioned finding above, no other alternative. approached applicant this Hon'ble Tribunal for protection of their rights and interest through this Original application. This Hon'ble Tribunal may be pleased to stay the impugned recovery order issued under Office Memorandum No.71/2/2002 -Admn. Dated 17-07-2002 as an interim measure and further be pleased to set aside and quash the Office Memorandum dated 17-07-2002 at Annexure-B.
- 4.12 That your applicants submit that they have got reason to believe that the Respondents are resorting the colorable exercise of power.
- 4.13 That your applicants submit that the action of the Respondents are mala fide, illegal and with a motive behind.
- 4.14] That your applicants submit that the action of the Respondents by which the applicants have been deprived of their legitimate rights is arbitrary. It is further stated that the



Respondents have acted with a mala-fide intention only to deprive the applicants from their legitimate rights.

4.15] That your applicants submit that the action of the Respondents is highly illegal, improper, whimsical and also against the policy adopted by the Government of India.

4.16] That in view of the facts and circumstances it is a fit case for interference by the Hon'ble Tribunal to protect the interest of the applicants.

4.17] That this application is filed bona fide and for the interest of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1] For 'that, due to the above reasons harrated in detail the action of the Respondents is in prima facie illegal, mala-fide, arbitrary and without jurisdiction.

5.2] For that, the applicants satisfied the criterion for grant of Special (Duty) Allowance laid down in Office Memorandum dated 14-12-1983 and 01-12-1988 and 22-07-2002 issued by the Government of India, Ministry of Finance, therefore, the recovery of the Special (Duty) Allowance in terms of impugned Office Memorandum

dated 17-07-2002 is violative of the provisions of law and is liable to be set aside and quashed.

5.31 For that the impugned office Memo dated 17-07-2002 is contrary to the decision of the Hon'ble Supreme Court of India as well as the decision rendered by the Hon'ble Gauhati High Court and the Hon'ble Central Administrative Tribunal.

5.4 For that, the payment of Special (Duty) Allowance was not obtained by the applicants by any fraudulent means but the Respondents after finding them eligible, paid the Special (Duty) Allowance to the applicants.

5.5 For that the order issued in terms of impugned Office Memorandum dated 17-17-2002 is without following any established procedure of principle of natural justice.

5.6] For that, the Respondents have violated the Article 14, 16 and 21 of the Constitution of India.

5.71 For that, the action of the respondents is arbitrary, mala-fide and discriminatory with an ill motive.

5.8] For that, in any view of the matter the action of the respondents are not sustainable in the eye of law and as well as fact.

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other Court, authority, nor any uch application, writ petition or suit is pending before any of them.

.8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicants most respectfully prayed that your Lordship may be pleased to admit this

application, call for the records of the case, issue notices to the Respondents as to why the relief and relives sought for by the applicant may not be granted and after hearing the parties and the cause or causes that may be shown your Lordships may be pleased to direct the Respondents to give the following relief:

- 8.1 That the Hon'ble Tribunal may be pleased to set aside and quash the impugned Office Memorandum No. 71/2/2002-Admn.
 Dated 17-07-2992 issued by the Respondent No. 4.
- 8.2 To pass any other order or orders as deem fit and proper by the Hon'ble Tribunal.
- 8.3 Cost of the Case.
- 9] INTERIM ORDER PRAYED FOR:

The applicant most respectfully prays for interim order from this Hon'ble Tribunal that the Hon'ble Tribunal may be pleased to stay the Impugned Office Order No. 71/2/2002-Admn. dated 17-07-2002 at Annexure-B.

10] Application Is Filed Through Advocate.

11] Particulars of I.P.O.:

I.P.O. NO. 7G574869

Date Of Issue 27.5.2002

Issued from Guanht. C.P.O.

Payable at Guanht.

12] LIST OF ENCLOSURES:
As stated above.

-Verification.

*

VERIFICATION

Shri Narayan Singh, President, The Public Works Department Mazdoor Union, Guwahati Branch, Guwahati applicant No. 2 of this and also authorized tó sign this application of other applicants behalf verification on the Association/Union and verify the /members of in the accompanying application statements made

and in paragraphs 4.2 to 4.6, 4.8, 4.10, 4.11

are true to my knowledge, and those made in paragraphs 4.1, 4.7, 4.9 are being matters of records are true to information derived therefrom which I believe to be true and those made in paragraph 5 are true to my legal advice and restare my humble submissions before this Hon ble Tribunal. I have not suppressed any material facts.

And I sign this verification/ today on this the the day of August 2002 at Guwahati.

Soci Nascayan Girsh Declarant

> Fresident O Mázdoor Uni**on** Guwahati-21

(C

CENTRAL P.W.D. MAZDOOR UNION

Registered & Recognised by the Govt. of India

(Recognished by the Co-ordination committee for the Central Govt. Empoloyees & works Union & Associations)
Regd. No.-2562

TAHAWUD

s/Shri

- 1. Mahadeo Roy
- 2. Judaji Roy
- 3. H.C. Sutradhar
- 4. P.R.A. Prasad
- 5. S. Kharkongar
- 6. K.C. Gayan.
- 7. Raju Sonar
- 8. R.N. Aam
- 9. Ashok Limboo
- 10. A.K. Das
- 11. K.K. Das
- 12. D.K. Chowdhury
- 13. S.Das
- 14. Ajab lal Roy
- 15. Mahendra Singh
- 16. K.C.T. Paul
- 17. Ranjit Sarkar
- 18. K. Sharma
- 19. C.R. Sarkar
- 20. K. Sharma
- 21. D.K. Saikia
- 22. Ranadhir Dhar
- 23. Singeswar Roy
- 24. Surendra Ram
- 25. R.P.Singh
- 26. Nilomoni Nath
- 27. H.N.Das
- 28. K.Biswakarna
- 29. P.C. Das.
- 30. M. Das.
- 31. K.B. Thapa
- 32. M.D. Jha
- 33. K.C. Noth
- 34. Rambilas Roy
- 35. K.D.P. Gupta
- 36. Rajdeo Thakur
- 37. Ramji Roy
- 38. Rambilas Roy
- 39. Rodrik Swakmi.

Atural Asmort

40. M.K. Singh

41. Henry

42. Mat. Sunita Devi

43. D. Wallang

44. B. Khewar

45. M.Basfor

46. Mohan Kr. Rajak

47. Gyan Bahadur

48. Kitbok Kshir

49. Nazir Hussain

50, Hanif Ali

51. G.B.Giri

52. S.B. Chetri

53. B.R. Boro

54. H. Daimari

55. I. Boby Singh

56. D.B. Thapa

57. A.N. Singh

58. B.C.Das

59. M.R.Talukdar

60. T.C.Das

61. K.Rahman

62. P.Rabha

63. B.C. Sarkar

64. N.B. Bhujel.

65.J.N.Prasad

66. Safique Ali

67. Janful Ali

68. M.C.Boro

69. U.C.Deka

70. P.C. Kalita

71. P.K. Sharma

72. A.C.Malakar

73. R.C. Kumar

74. Gamir Ali

45. K.N. Das.

76. Dil Bahadur

77. M.K.Das

78. D.K. Hazarika

79. N.BOro

80. S. Ahmed

81, Mrs. S. Tamang

82 " N.Boro

83. * Jamuna Devi

84. N.C.Das

85. S Bhowmik

86. K.Ali

87. B.C. Sharma

Attotal

18

88. B. Das.

89. K.C.Das

90. J. Boro

91. R. Das

92. M. Das.

93. K.N.Das

94. M. Boro

95. R.C.Bordoloi

96. S.Basfore 97. Md. Nazir

98. R.P.Kurmi

99. R.Pramad

1000 D.Deb

101. A.B Samed

102. K.C.Nath

103, M.A.D. Kumar

104. R.R. Das

105. K. Bilawas.

106. R.C.Roy

107. R.C. Kalita 108. B.C. Baishwa

109, H.K. I Jamal

110. K. Hazarika

111.B.D.Giri

112. S.Al1

113. M. Ram

114, MBasfore

115. Abdul Gafar.

116. K.Kalita

117. A.K. Chakraborty

118. R.Ali

119. D.Das

120. D Dov1

121. H.Nissa

122. P.K. Saikia

123. J. Sonwal.

124. K. Barua

125. S. Das

126. K.R. Das

127. A.Das

128. H.B.Das

129. B.B.Pradhan

130. D.Paharia

131, A.B. Basfore

132. Ganga Maya

133. A.K.Brahma

134. K.L. Mahato

135. R.B.Gurung

136° A. Saha

137. R. Dutta

130. Halloy

139, S.R. Tripathi

140. U.N. Thakuria

141. B.C.Barua

142. M.C. Kumar

143. S.C.Das

144. Kanu Chakraborty

145. K. C. Nath

146.A.K.Bharali

147. M.K. Sharma

148. J. Kumar

149. Smt. B.M. Guwung

150 Junu Dutta

151. D.Nandi

152. S. Das.

153. R. Mali

154. J. Bhattacharjaya

155. s. sen

156. S.K.Biswas

157. R.K.Das

158. B.C. Sarma

159. R.Roy

160. S. Bhumij

161. S.K. Biswas

163. K.C.Das

164. S.N.D, S

165. M.C. Das

166.P.P.Bhatta

167. R.D. Harijon

168. K. Bahadur.

169.D.Mandal

170. K.N.Prasad.

171. M.Ram

172. H.N. Sharma

173. R.Pashi

174. C.R.Ghosh

175. J.C. Das.

176. N. Chowdhury

17% T. Singh

178. L.N.Gogoi

179. І.В.Оорка

180. D.C. Debnath

181. B.Malakar

182. K. Rajbar

183. M.Mandal

184, R.S Mahato

185. D.Binwas

186. G.C.Dey

187. H. Barla

188. M.Mili

189. S. Sonwal.

Branch Secretary Brearidant

C. P. W. D. Claboloote Suron

Mo.ZL/2/2002-Admi.
Covernment of India
Office of Chief Engineer(NEZ)
Central Public Works Department
Shillong-03.

Dated, 17.7.2002

MNEXURE-B

OFFICE MEMORANDUM

Subject: - S.D.A. for Civilian Employees to the Contral Govt.

Serving in the state and Union Territories of
North Eastern Region 1/c Sikkim.

The undersigned is directed to refer to SE/ACC-I letter No.55(13)/E-II/SDA/ACC-I/2002/1855 dated 9.7.02 and SE/ACC-II letter No.3(I)/ACC-II/2002/598 dated 21.6.02 on the above subject and to say that the case has been examined as per instructions contained in M/o Finance, Deptt. of Expenditure O.M.No.11(3)/95-E.II(B) dated 12.1.96, No.11(5)/97-E.II(B) dated 29.5.02, M/o Urban Dev. & P.A. O.M.No.1069/DOI/W8E/02 dated 6.6.02 and found that group 'C' ID' and W.C. employees of N.E. Region are not entitled to SIM irrespective of being posted to H.E.R from outside the Anglon as they do not fulfill the conditions stipulated in M/o Finance O.M. Anted 12.1.96.

Delonging to outside N.E. Region appointed and on their first appointments posted in N.E. Region after selection through direct recruitment based on the recruitment made on all India basis and having a common/centralised seniority list and All India transfer liability and posted in N.E. Region promoted as RE, AE, OS or Steno Grade-Lin N.E. Region are not entitled to SDA as they are not transfered out of the Region and they are continuing in the Region. These categories i.e. AE, JE, CS and Steno grade-I who are only posted to N.E. Region on transfer from outside the Region irrespective of they are being posted on their own willingness or not are entitled to S.D.A.

3. As such, all cases of S.D.A. may be regulated strictly in accordance with the instructions contained in the above letters referred to above and the amount already paid on account of S.D.A to inaligible persons after 5.10.2001 should be recovered immediately.

This issues with the approval of CH(MEX).

Dy. Director of Adm.

ALL SES. LUC

Altrois Libraries

मानेरवा को पश्चिम हो की वेंड्या प्रविच पत्ने के विद्या भूते का सारील म मार्ग भवितिहर mba Date of application for *सारीज़ः Onto an which the copy was ready for delivery. Unto of delivery of Hio Date fixed for notifying the regulatio number of Oata of inaking over the enmate offilipar copy to the applicant. follos, alamps and follos. -ANNEXUAR - C IN THE GAMMAN HIGH COPETS (Hipp Court of Assam Plagaland, Isloghablya, Manipur, Tripura, Mizoram & Armachal Pradenti CITYL APPRICATE SIDE Appeal from Char linte Almion & India- Cors Pettiloner Elma Jasivardoleur Aluncol Respondent Appellan Aly- P. No. Chruich wry Respondent Opposite Party Setlati Date Office notes, reports, orders or with algumine

પ્રમાણત વડાંખ ઑફ પ્ર∤ાત ના

१८४ वर्षे स्वाचना की महोदन

¹-AND-

IN THE MATTER OF:

- Union of India
 Through Secretary.
 Ministry of Information Technology.
 Electronics Miketan. 6, C.G.O. Complex
 New Delhi 110003
- 2. National Informatis Centre (NIC)
 Through The Director General, NIC
 Ministry of Information Technology
 A-Hlock, C.G.O. Complex
 New Dellai (1000)
- 3. The Technical Director &
 State Informatics Officer
 National Informatics Centre
 Assam State Unit
 F-Block, Assam Secretariat
 Guwahati 781006

Retitioners Respondents

-VERSUS-

- 1. Sri Tasiruddin Ahmed Scientist-C Employee Code No.2364
- 2. Sri Dinesh Kumar Bhuiyan ,Scientlst-C Employee Code No.2349
- 3. Sri Diganta Barman Senior Systems Analyst Employee Code No.1692

CY

March Marson

- 4. Sri Hemanta Kumar Saikia Scientist D
 Employee Code No.1691
- 5: Sri Hiramani Goswami Sciently C Employee Code No.2366
- 6. Als. Kakuli Choudhury Scientist-C Employee Code No. 3628
- 7. Ms. Hiranmayee Goswami Scientist C Employee Code No.2325
- 8. Sri Manabendra Goswami Scientific Officer-Sh Employee Code No. 4085
- 9. Mr. S.M. Shekh Scientific Officer-Sh Employee Code No.3943
- 10. | Sri Dipam Kumar Baruah Scientific Officer-Sh Employee Code No.2370
- Ms. Amundha Barra Scientific Officer-Sh Employee Code No.4080
- 12. | Ms. Blinswitt Dunin Scientist-B | Employee Code No.2373
- 13. Sri Cinutum Choudhury
 Scientist-C
 Employee Code No.2360
- 14.) Sri Pranjal Bezbaruah Scientist-C Employee Code No.360.r
- 15. Sri Arun Chandra Dutta Scientific Officer-Sh Employee Code No.3945
- 16. Md. Asan Ali Lower Division Clerk Employee Code No.0871

JA. KI

Armen Services

- 17. Sri Ramjyoti Choudhury Upper Division Clerk Ruployee Code No.2710
- 18. Sri Mokab Ali Upper Division Clerk Employee Code No.2713
- 10. Sil Chinnoy Bhattacharjya Scientisti C Employee Code No.
- 20. | Sci Ajit Rumar Nath | Scientist C | Employee Code No.2718
- 21. | Sci Chandra Gupta Dutta Barua Scientist-C Employee Code No.2356
- 22. Sri Sandip Paul Scientist- 8B Employee Code No. 4172
- 23. Ms. Seemantinee Sengupta Scientist-C Employee Code No.2334
- 24. Sri Dipankar Sengupta Scientist-C Employee Code No.2709
- 25. Ms. Kavita Mazumdar Scientist-C Employee Code No.2326
- 26. Ms.Käbita Roy Das Scientist-C Employee Code No.2365
- 27, Sri Ciautam Khanikar Scientist-B Employee Code No:2333
- 28. Sri Sumitav Snikia Scientist-C Employee Code No.2604
- 2b. Mrs. Naina Begum Scientist-C Employee Code No.2606

W. M.

Attack)

- 30. Sci Rubaiyai UPAli Sefendsi C Employee Code No.2005
- Al. Sci Kailash Kallin Scientist C Employee Code No.2352
- 32. Srl Dibyaji Duna Scientist-C Employee Code No.2329
- 33. Sri Anup Kumar Barua Scientist-C Employee Code No. 2351
- 34. St. Joydeep Shome Selentist-C Employee Code No. 2358
- 35: Sil Upen Balshya hlussenam Chine Helpa Employue Gode Nis.0879

(All the above named Respondents are working in the Office of the Perittoner No.3)

36. Central Administrative Tribunal Guwahati Bench Guwahati

Respondent Applicant

S. M.

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Dates

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W.P.(12) No.2004/2001

PRESENT -

THE HON'BLE MR JUSTICE IN SARMA THE HON'BLE MR JUSTICE IA ANSARI

10-03-2002

Thors is no most in this will application and the name shall stand discussed in view of paragraph 11 of the judgment of Control Administrative I thurst in OA No. 140000, That paragraph is quoted below:-

" in ylow of the criteria hald down by the Hon'blb Supreme Court in the aforesald Judgments, the applicants are not entired to the payment of S.D.A., as they are resident of North eastern Region and they they been locally recruited and they do not have all halls Transfor Liability. As togards the togovery of the amount already paid to them by way of S.D.A., the Harble Supreme Court in the atoreside, Judgments has specifically directed that whatever amount has been paid to the employees, would not be recovered from them. The Judgment of the Suprement Court were present on their 20.0,1194 bit the respondents on their own had continued to make the payment of d by the compondents to stop to phymolic of [1],D,A, only on 12,1,1000. The order passed on 12,1,1000 can have only pospective effect and, therefore, the responsy of the SDA already paid to the applicants would have to be walved.

1.11

Marie ?

By this order only the recovery has been prohibited and that aspect of the matter has already been clinched by the Apex Court.

John John Joseph

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P/20 606/-

ANNEXURE -D

R-5

IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.8208 - 8213

(Arising out of SLP Nos. 12450 - 55/92)

Union of India & Others

Appellants

- versus -

Geological Survey of India Employees' Association & Others.

Respondants

ORDER

Delay condoned Leave granted

Mr. P. K. Goswami, Learned Senior Counsel appears for Geological Survey of India Employees Association and Mr. S. K. Nandy, Advocate, appears for the other respondents in all the matters.

Heard learned counsels for the parties. It appears to us that although the employees of the Geological Survey of India were initially appointed with an All India Transfer liability, subsequently Government of India framed a policy that Class C and D employees should not be transferred outside the Region in which they are employed. Hence, All India Transfer liability no longer continues in respect of Group C and D employees. In that view of the matter, the Special Duty Allowance payable to the Central Government employees having All India Transfer liability is not to be paid to such Group C and Group D employees of Geological Survey of India who are residents of the region in which they are posted. We may also indicate that such question has been considered by this Court in Union of Itidla & others Vs. S. Vijay Kumar & others (1994) (3) SCC 649

Accordingly, the impugned order is set aside. We however direct that the appellant will not be entitled to recover any part of payment of Special Duty Allowance already made to the concerned employees. Appeals are accordingly disposed of.

New Delhi

September 7,1995

Sd/- G.N.Ray,

Sd/- S.B.Majumdar

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Supreme Court of hidle

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TVIL APPEL ATE JURISOLOTON

TVIL APPEAL NO. 7000 OF 200

TO OUT OF S.L. R. (C) NO. 5455

IN THE SUPREMS COURT OF INDIA

Union of India & Anr.

Appellants

Hattonal Union of Tollscom Engineering

OBOER

Leave granted.

the work of Indicate tovered by the judgment ်သွာ က**ာမမ ခြင့်ပြုပြည**်သည် <u>နှင့် That ကို အတွင်းကြို့</u> ကြို့သည်။ အတွင်း မ**မမဘင်မြော်** မြော် (1994 (ဗေယညာ ၂၅) ဇေလ (မေနတ 3, followed in the case of Union of India A gen Freshtille Officers' Acres Abson Group's c' 1998 (dupp sec. 707. to the allowed in favour It is ordered according to Union of India,

It is, however, made life on that when this appeal came admission of 13.1.2000 the learned Solicitor General siven an undertaking that whatever and one has been parid way of abecial duty agin, engo will not, bemprecovered from them. delay was condened. It is met de "

that the Union of India: shell not be entitled to recover special duty allowance inspite of like been willowed.

(N. SANTOSH HEGDE)

(F.G. BALALBISHMAN)

Hew Dothi. October on.